

**ACTION TAKEN REPORT (ATR) OF GUJARAT POLLUTION CONTROL BOARD IN COMPLIANCE OF HON'BLE NGT WESTERN ZONE BENCH, PUNE IN THE MATTER OF ORIGINAL APPLICATION NO. 52 OF 2024 (WZ) WRT EARLIER LETTER PETITION NO.21/2024(WZ)**

**(I) PREAMBLE**

Perused the report of learned Registrar dated 16.02.2024 with respect to a complaint/letter received through e-mail dated 12.02.2024 from General Secretary, Azad Hind Mazdoor Sena, At: A. K. Road, Fulpada, Surat, alleging therein that Respondent- Krishna Dyeing & Printing Mills Pvt. Ltd., Block No.221, Village-Palsana, Surat is indulging in releasing of untreated waste water directly into open drain and also in nearby agricultural lands. Besides, it is also alleged therein that the said mill is burning chimney in night time, emitting black smoke in open air, which is adversely affecting the health of local residents.

Hon'ble NGT issued the following Direction as per order 26/02/2024

*Relevant Para 3, is reproduced as “Prima facie, we find substance in the complaint and allegations made therein. Therefore, we deem it appropriate to call for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) with respect to the truthfulness of this complaint made to us, which shall be got verified after sending a responsible Officer to visit the spot.”*

**(II) BASIC INFORMATION OF INDUSTRY**

- Krishna Dyeing & Printing Mills Pvt. Ltd., (GPCB ID- 38299) is a textile industry which engaged in Dyeing & Printing of art silk cloth at Plot No. 221, Village Jolwa, Tal: Palsana, Surat.
- Unit having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 20/01/2028 for the manufacturing of “Dyeing & Printing of art silk cloth” having total production quantity: 95,000 Meters/Day. **[Copy of CTO/CC&A is annexed herewith and marked as “Annexure – A”]**
- Unit has applied Consent to Establish (CTE)-Amendment on dated: 03/02/2024 for CTE Amendment application for production expansion, installation of Thermic Fluid Heater (TFH) of capacity (8000 U) in place of TFH of (3000 U), and installation of New D.G. Set of capacity (400 KVA & 810 KVA) and addition of new plot with

existing plot (Proposed Plot No.: 224 & Existing Plot No.: 221) for our unit which is under process. [Applied CTE-amendment forwarding letter is annexed herewith and marked as “Annexure – B”]

**(III) THE INSPECTION OF ABOVE MENTION UNIT WAS CARRIED OUT BY THE REGIONAL OFFICE, SURAT OF GUJARAT POLLUTION CONTROL BOARD AND AS PER THE INSPECTION REPORT DATED: 06/04/2024 OBSERVATION/ FACTUAL DETAILS ARE AS UNDER:**

- During inspection production plant is observed in operation and Dyeing as well as Printing of Art Silk Cloth is going on.
- Source of water is bore well. During visit, Generated effluent from the mfg process is partly reused for blanket washing & in scrubber while remaining is being discharged in to CETP – PEPL (Palsana Enviro Protection Ltd.) for further treatment and disposal through O/G (Oil & Grease) trap, Screen bar & w/w collection cum neutralization tank. Unit has obtained membership of M/s. CETP of PEPL. One wastewater sample is collected from final outlet of industry. Unit has installed flow meter at the final w/w outlet & reading is noted as: 6750316.6 m<sup>3</sup>. Generated domestic sewage is disposed of through septic tank/soak pit system.
- Unit has provided one steam boiler (cap. 10 TPH) and provided MCS (Multi cyclone Separator) followed by ESP (Electro Static Precipitator) as APCM (Air Pollution Control Measures). During visit lime powder mixed coal is being used as fuel in the boiler. During visit Boiler & respective APCMs are observed in operation. One flue gas emission sample is collected from the stack attached with Boiler (10 TPH). Unit has provided CEMS at the stack attached with Steam boiler (10 TPH) for PM & reading is noted as: PM: 55.61 mg/Nm<sup>3</sup>.
- Unit has removed old TFH (Cap 3000 U) & installed new TFH (cap.8000 U) along with separate RCC stack. Unit has provided Teema Cyclone, ESP followed by Alkali scrubber as APCM with TFH (8000 U). During visit new TFH (8000 U) & respective APCMs are observed in operation.
- Unit has provided CEMS at the stack attached with TFH (8000 U) for PM & reading is noted as: PM: 23.36 mg/Nm<sup>3</sup>. Coal is used as fuel in boiler & TFH through mechanized auto fuel firing system. Unit has Diesel based three DG sets of 380 KVA x 2 Nos. & 180 KVA x 1 No as standby facility.

- ETP sludge @ 450 kg & Discarded containers @ 60 Nos are found stored in storage area.

<b>About complaint details</b>	<b>Status during visit</b>
Perused the report of learned Registrar dated 16.02.2024 with respect to a complaint/letter received through e-mail dated 12.02.2024 from General Secretary, Azad Hind Mazdoor Sena, At: A. K. Road, Fulpada, Surat, alleging therein that Respondent- Krishna Dyeing & Printing Mills Pvt. Ltd., Block No.221, Village-Palsana, Surat is indulging in releasing of untreated waste water directly into open drain and also in nearby agricultural lands. Besides, it is also alleged therein that the said mill is burning chimney in night time, emitting black smoke in open air, which is adversely affecting the health of local residents.	During visit, Generated effluent from the mfg process is partly reused for blanket washing & in scrubber while remaining is being discharged in to CETP – PEPL for further treatment and disposal through O/G trap, Screen bar & w/w collection cum neutralization tank. Unit has obtained membership of M/s. CETP of PEPL. No illegal waste water discharged observed. Coal is used as a fuel with mechanized auto fuel feeding system. One flue gas stack sample is collected from stack attached to Boiler. During inspection ambient air quality is observed normal within premises as well as surrounding area.

- [Copy of Inspection Report is annexed herewith and marked as “Annexure – C”]

### **ANALYSIS RESULTS OF COLLECTED SAMPLES**

<b><u>Final outlet of industry</u></b>		
<b><u>Parameters</u></b>	<b><u>Results</u></b>	<b><u>Norms</u></b>
pH	8.38	6.5 to 8.5
Colour	20	100
Total Dissolved Solids (TDS)	1654	2100
Suspended Solids (SS)	128	300
Chloride	445	600
Chemical Oxygen Demand (COD)	437	1000
Biological Oxygen Demand (BOD)	126	400

\*\*\*\*All the parameters in mg/L except pH and Colour

<b><u>From stack attached to Boiler through APCM</u></b>		
<b><u>Parameters</u></b>	<b><u>Results</u></b>	<b><u>Norms</u></b>
Particulate Matter (PM)	149 mg//NM <sup>3</sup>	150 mg//NM <sup>3</sup>
Colour	14.23 ppm	100 ppm
Total Dissolved Solids (TDS)	3.68 ppm	50 ppm

[Copy of Analysis Reports are annexed herewith and marked as “Annexure – D”]

**(IV) ACTION TAKEN BY THE BOARD:**

As per the Observations of Inspection reports following violation are observed & Show Cause Notice (SCN) issued to the unit:

- (I) Unit has installed TFH (8000 U) capacity without prior CTE and started operation without consent to operate.

[Copy of SCN is annexed herewith and marked as “Annexure – E”]

**CONCLUSION:**

Looking at the representations of the complainer and inspection report as well as collected samples analysis reports, no violation/non-compliance observed as per the content of the complainer.

For the other violation, action has been taken by the Board. Unit has already applied CTE-amendment on dated: 03/02/2024 for the same, which is under process.

*“We regret for not submitting the action taken report in time”*



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D

## CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)

CCA NO: AWH-125137 Application Type: CCA-Renewal

NO: GPCB/SUR/CCA-SRT-1403(2)/ID-38299/

Date:

In exercise of the power conferred under Section -25 of the Water (Prevention and Control of Pollution) Act - 1974, under Section - 21 of the Air (Prevention and Control of Pollution) Act - 1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated application dated 18/01/2023 and inward No.271472 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

### CONSOLIDATED CONSENT AND AUTHORIZATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,

M/s. Krishna Dyeing & Printing Mills Pvt. Ltd.

Plot No: 221,

Village: Jolwa - 394305,

Tal: Palsana, Dist: Surat.

1. Consent Order No.: AWH-125137 date of issue 26/03/2023
2. The consent under Water Act-1974, Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be valid up to 20/01/2028 to operate industrial plant for manufacturing of the following products.

Sr. No	List of Products	Quantity	Unit Per Month	CAS No.	Remark
1	Dyeing & Printing of Art Silk Cloth	2850000.000	Meters		Dyeing & Printing of Art Silk Cloth - 95,000 Meters/Day

### 3. CONDITION UNDER THE WATER ACT:

- 3.1 The quantity of total water consumption shall not exceed 1475.00 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.
  - a) Industrial: 1455.00 KL/Day
  - b) Domestic: 20.00 KL/Day

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3.2 Source of water: Borewell

3.3 The quantity of total waste water generation shall not exceed 1070.00 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.

a) Industrial: 1050.00 KL/Day

b) Domestic: 20.00 KL/Day

3.4 Industrial effluent management:

a) Mode of disposal of treated industrial effluent: **CETP - Palsana Enviro Protection Limited**

b) Description for treated industrial effluent disposal: **The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Palsana Enviro Protection Ltd. (PEPL).**

c) The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable).

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6.5 to 8.5
2	Temperature	40 degree C
3	Colour (pt.co.scale)	100 units
4	Total Suspended Solids (TSS)	300 mg/L
5	Oil and Grease(O & G)	10 mg/L
6	Phenolic Compounds	1 mg/L
7	Sulphide (as S)	2 mg/L
8	Ammonical Nitrogen (as N)	50 mg/L
9	Total Chromium	2 mg/L
10	Biochemical Oxygen Demand, BOD <sub>3</sub> , 27 degree C	400 mg/L
11	Chemical Oxygen Demand (COD)	1000 mg/L
12	Total Dissolved Solids (TDS)	2100 mg/L
13	Hexavalent Chromium	0.1 mg/L
14	Chloride	600 mg/L

3.5 Domestic sewage management:

a) Mode of disposal of treated domestic sewage: **Septic Tank/ Soak pit System**

b) Description for treated domestic sewage disposal: **Domestic wastewater shall be disposed off through septic tank/soak pit system.**

3.6. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Palsana Enviro Protection Ltd. (PEPL) through underground drainage system of PEPL & in no case effluent shall be discharged in to Environment by any means.

3.7. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms pH- 6.5 TO 8.5, Temperature- 40 degree C, Suspended Solids- 100 mg/L, Oil and Grease- 10 mg/L, Total Dissolved Solids -2100 mg/L, Phenolic Compounds-1 mg/L, Sulphides-2 .0 mg/L, Ammonical Nitrogen -50 mg/L, Total Chromium-2 mg/L, Hexavelent Chromium-0.1 mg/L, BOD- 30 mg/L, COD-100 mg/L, Chlorides-600 mg/L & Sulphate-1000 mg/L.

OR

The applicant shall either stop or curtail its production activities if the effluent is not adequately treated by the CETP of PEPL to conform to the standards specified by G .P.C.B.

3.8. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. PEPL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.

3.9. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.

3.10. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.



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- 3.11. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.12. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the underground drainage system of PEPL.
- 3.13. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed along with industrial effluent to the CETP of PEPL.
- 3.14. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PEPL.
- 3.15. The entire quantity of industrial effluent shall have to be conveyed by PEPL. In no circumstances the effluent either treated or untreated shall be discharged anywhere else.
- 3.16. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.17. PEPL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
- 3.18. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & PEPL on or before fifth day of the succeeding month.
- 3.19. In case of shut-down of plant for more than three days for any reason, the PEPL unit member shall intimate to PEPL authority & GPCB well in advance for the better operation & management of CETP.
- 3.20. The authorized representative of PEPL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities /ETP (if required) of the applicant.
- 3.21. If the PEPL authority terminates the membership of the applicant for CETP, the PEPL member unit shall have to close down the manufacturing activities /industrial operation of the process plant immediately until the PEPL membership is resumed.
- 3.22. The applicant shall put up at the entrance a board displaying PEPL membership number & date of joining of PEPL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.

#### 4. CONDITIONS UNDER THE AIR ACT:

- 4.1 Unit shall use fuel as specified in this consent and the flue gas emission through stack shall conform to the following standards:

Sr. No	Stack ID	Stack Attach to	Capacity/ Remarks	Name of Fuel	Quantity of Fuel	Air Pollution Control Measure	Stack Height in Mt. (From G.L.)	Parameter & Permissible limit
S-1	60380	Boiler	10 TPH	Coal OR Agro Waste	38 MT/Day  OR 60 MT/Day (Quantity for Boiler + TFH)	Lime Dosing + E.S.P + Multi Cyclone	40 (common stack)	PM-150 mg/Nm <sup>3</sup> , SO <sub>2</sub> -100 PPM, NO <sub>x</sub> -50 PPM

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S-2	162643	Fuel Heater (Thermic)	3000 U	Coal OR	38 MT/Day OR	Lime Dosing + E.S.P		PM-150 mg/Nm <sup>3</sup> , SO <sub>2</sub> -100 PPM, NO <sub>x</sub> -50 PPM
S-3	67081	D.G. Sets	380 KVA- 2 Nos., 180 KVA - 1 No	Agro Waste Diesel	60 MT/Day (Quantity for Boiler + TFH)  1000 Liter/Month	Not Applicable	11	PM-150 mg/Nm <sup>3</sup> , SO <sub>2</sub> -100 PPM, NO <sub>x</sub> -50 PPM
S-4	--	Gas Generator Set	678 KWE	Natural Gas	170 CM/hr.	--	--	--

- 4.2 There shall be no process gas emission from the manufacturing process and any other ancillary industrial operation through various stacks/ vent of reactors, process, vessel from plant premises.
- 4.3 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram/m <sup>3</sup> )	
		Annual	24 Hours Average
1	Particulate Matter (PM <sub>10</sub> )	60	1
2	Particulate Matter (PM <sub>2.5</sub> )	40	2
3	Sulphur Dioxide (SO <sub>2</sub> )	50	3
4	Nitrogen Dioxide (NO <sub>2</sub> )	40	4

- a. Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- b. 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
- 4.4 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified as above.
- 4.5 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified as above.
- 4.6 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.7 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 4.8 All efforts shall be made to control VOC emissions and odor problem, if any.
- 4.9 D.G. SETS CONDITIONS (If unit is having DG Set)

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

4.10 D.G. Sets standards:

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.



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- The minimum height of stack to be provided with each of the generator set shall be  $H = h + 0.2 (KVA)^{1/2}$ , where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side ( if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- All efforts shall be made to bring down the noise level due to the D .G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.
- A proper routine and preventive maintenance procedure for the D .G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

## 5. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2))

5.1 Number of authorization: AWH-125137 date of issue 26/03/2023, Valid upto 20/01/2028

5.2 M/s. Krishna Dyeing & Printing Mills Pvt. Ltd. is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 221, Village: Jolwa - 394305, Tal: Palsana, Dist: Surat.

Sr. No	Name of Hazardous Waste	Sch	Catg.	Qty MT/Yr	Facility & Mode of Disposal	Remarks
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I	33.1	0.90	Generation, Storage, Disposal at authorized decontamination facility having valid CCA	Discarded Containers - 50 Nos./Year
2	Chemical sludge from waste water treatment	I	35.3	0.13	Generation, Storage, Disposal at authorized TSDF site having valid CCA	ETP SLUDGE- 125 KG/Year
3	Used or Spent Oil	I	5.1	0.30	Generation, Storage, Disposal by reuse within plant premise/ registered recyclers.	Used oil : 300 Liter/Year

5.3 The authorization is granted to operate a facility as above.

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- 5.4 The authorisation shall be in force for a period upto validity mentioned in this order.
- 5.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.6 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 5.7 The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.
- 5.8 The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
- 5.9 Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
- 5.10 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 5.11 The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 5.12 It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 5.13 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 5.14 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 5.15 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 5.16 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.
- 5.17 An application for the renewal of an authorization shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.
- 5.18 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 5.19 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 5.20 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 5.21 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

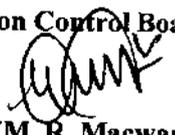
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5.22 Unit shall have to manage used or spent oil, empty or discarded barrels / containers / liners contaminated with hazardous chemicals / wastes, process waste as per Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986 and shall apply Authorization for all applicable waste.

## 6 GENERAL CONDITIONS:

- 6.1 In case of change of ownership/ management the name and address of the new ownership / partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.
- 6.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 6.3 Unit shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the compiled record of each month to GPCB on or before fifth day of the succeeding month.
- 6.4 In case of incinerators or MEE, the flow measuring devices for mother liquor/ toxic effluent/ Non-biodegradable effluent, light diesel oil, etc. i.e. fuel used for combustion, air used for combustion shall be separately provided. Incinerator temperature recording devices as well as gaseous flow measuring devices for scrubber shall also be provided. These data of temperature & flow should be recorded every day & submitted to GPCB on monthly basis.
- 6.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.
- 6.6 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30<sup>th</sup> June every year.

For and on behalf of  
Gujarat Pollution Control Board

  
(M. R. Macwana)  
Unit Head, Surat

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# Annexure - B

## Forwarding & Undertaking Letter from Industry

Application for consent for establishing / operation the industrial plant / plants under Section 21 of the Air (prevention & Control of Pollution ) Act, 1981

**Important** This Document or its copy does "NOT" serve as a Supporting Document Proof of Industry's Submission of an Application for a NOC / Consent. This Letter does "NOT" ensure that the Application FEES has been paid.

**Application Purpose :** We are submitting CTE Amendment application for production expansion, installation of Thermopack of capacity (8000 U) in place of Thermoapck of (3000 U), and installation of New D.G. Set of capacity (400 KVA & 810 KVA) and addition of new plot with existing plot (Proposed Plot No.: 224 & Existing Plot No.: 221) for our unit.

**From :** Krishna Dyeing & Printing Mills Pvt. Ltd., Category: RED / LARGE  
PLOT NO. 221,,  
vill. jolwa, , ,  
JOLWA - 394305

**Contact Person:** Rajubhai Jain-Manager, Mob:9824142100, Ph:-  
**DIST:** Surat, **TAL:** Palsana, **SIDC:** Not In Gide

Print Date: 05/02/2024

PCB-ID : 38299  
INWARD : 305937  
Dt:03/02/2024

**To,**  
The Member Secretary,  
Gujarat Pollution Control Board  
Paryavaran Bhavan, Sector-10/A,  
Gandhinagar - 382010

Scrutinized By: N.M.Kavar, SO(487)

**I / We here by Submitting application for NOC ,Inward No : 305937 ,Date : 03/02/2024 for CER(CTE-Reconsider).**

**Applying For :** NOC

**Validity :** 7 Years

**Grant By :** CHR

**Air Sector :** 0

**Water Consumption :** 0.000 klpd

**Haz Sector :** 0

**No of Plants :** 1

**Incenerator :** 0

**Investment**

**Air**

**Water**

**Hazardous**

36.75 Crs

0

0

0+0

100000 Rs

0 Years

0 Years

0 Years

**Payable Fees :** Air : 0, Water : 0, Haz : 0

**Paid Amount :** 100000, DD No : YFBK1720609642, Dt: 2/7/2023, at FBK , \*\*\*

**Query / Reply:**

I / We have Uploaded the following PDFs					
		Date	# Files	Size(kb)	#Page
1	CER - Compliances for Reconsideration of Rejected-NOC	30/01/24	1	688	2
2	000 - Any Specific Information Called for [in SCRUTINY]	29/04/23	0	18631	89
3	MEM - Member of CETP / TSDF ? Certificate	02/02/23	1	5634	14
4	TFS - Treatability/Feasibility Study Report	18/01/23	1	1434	26
5	LPD - Land Possession Documents	17/01/23	1	14735	58
6	APC - Air Pollution Control Measures-Details	17/01/23	1	6418	32
7	ETP - ETP Details+Diagram	17/01/23	1	1138	7
8	UNT - Undertaking of Non Applicability of Air/Water/Haz	17/01/23	1	1572	5
9	SSI - SSI-IEM-C.A Certi / Investment Proofs	17/01/23	1	3573	9
10	MFG - Details of Mfg Processes & Diagrams	17/01/23	1	2329	25
11	PLL - Plan LayOut + Site Plan	17/01/23	1	3568	7
12	GWA - Certificate-Central Ground Water Authority	17/01/23	1	644	8
13	CMP - Compliance of earlier CCAs - (ONLY Renewal cases)	17/01/23	1	1546	35
14	DIR - List of Directors / Partners	17/01/23	1	1210	6
15	C&A - Previous Consent-Reject / CCA Order / NOC Order	17/01/23	1	1025	33
16	ACA - Adequacy Certi from Env. Auditor [ONLY NOC]	17/01/23	1	2386	13

I, the applicant declare that I have submitted full and complete documents and information in conformity to the applicable acts / rules. I am aware that, any delay / rejection in the processing of application on account of incorrect / incomplete information shall be mine responsibility.

Company's SEAL

1 ( Through XGN )

N I C



11000 - -

*Dinesh Bhaiya*  
AUTHORISE / DIRECTO

(DINESH BHAIYA)

Note: I am hereby enclosing NOC-Form along with my application.

Please Attach Copy of NEFT/RTGS Challan with this Letter if you are paying through NEFT/RTGS.

## Annexure - C

### Gujarat Pollution Control Board, Regional Office, Surat

#### Inspection Report

<b>Name &amp; Address of Unit</b>	Krishna Dyeing & Printing Mills Pvt. Ltd., (GPCB ID- 38299) Plot No. 221, Village Jolwa, Tal: Palsana, Surat.
<b>Reference:</b>	1. Hon'ble NGT has registered case no. OA -52/2024 based on the representation of the General Secretary, Azad Hind Mazdoor Sena. 2. CTE reconsideration application return back to RO for fresh IR.
<b>Date and Time of Visit:</b>	06/04/2024, 02:25 PM
<b>Visited By:</b>	C.C. Hadia, SSA B.C. Gosai, AEE
<b>Contacted Person:</b>	Mr. Rajubhai Jain-Manager of Krishna Dyeing & Printing Mills Pvt. Ltd.
<b>Observations:</b>	<ul style="list-style-type: none"><li>• This unit is visited with reference to above subject and reference.</li><li>• Unit is having CCA for Dyeing and Printing of Art Silk Cloth from 28,50,000 Meter/Month, which is valid up to 20-01-2028. During inspection production plant is observed in operation and Dyeing as well as Printing of Art Silk Cloth is going on.</li><li>• Source of water is bore well. During visit, Generated effluent from the mfg process is partly reused for blanket washing &amp; in scrubber while remaining is being discharged in to CETP – PEPL for further treatment and disposal through O/G trap, Screen bar &amp; w/w collection cum neutralization tank. Unit has obtained membership of M/s. CETP of PEPL. One wastewater sample is collected from final outlet of industry. Unit has installed flow meter at the final w/w outlet &amp; reading is noted as: 6750316.6 M3. Generated domestic sewage is disposed of through septic tank/soak pit system.</li><li>• Unit has provided one steam boiler (cap. 10 TPH) and provided MCS followed by ESP as APCM. During visit lime powder mixed coal is being used as fuel in the boiler. During visit Boiler &amp; respective APCMs are observed in operation. One flue gas emission sample is collected from the stack attached with Boiler (10 TPH). Unit has provided CEMS at the stack attached with Steam boiler (10 TPH) for PM &amp; reading is noted as: PM: 55.61 mg/Nm<sup>3</sup>. Unit has removed old TFH (Cap 3000 U) &amp; installed new TFH (cap.8000 U) along with separate RCC stack. Unit has provided Teema Cyclone, ESP followed by Alkali scrubber as APCM with TFH (8000 U). During visit new TFH (8000 U) &amp; respective APCMs are observed in operation. Unit has provided CEMS at the stack attached with TFH (8000 U) for PM &amp; reading is noted as: PM: 23.36 mg/Nm<sup>3</sup>. Coal is used as fuel in boiler &amp; TFH through mechanized auto fuel firing system. Unit has Diesel based three DG sets of 380 KVA x 2 Nos. &amp; 180 KVA x 1 No as standby facility.</li><li>• ETP sludge @ 450 kg &amp; Discarded containers @ 60 Nos are found stored in storage area.</li></ul>

-sd-	
C.C. Hadia	B. C. Gosai
SSA	AEE

About complaint details	Status during visit
<p>Perused the report of learned Registrar dated 16.02.2024 with respect to a complaint/letter received through e-mail dated 12.02.2024 from General Secretary, Azad Hind Mazdoor Sena, At: A. K. Road, Fulpada, Surat, alleging therein that Respondent- Krishna Dyeing &amp; Printing Mills Pvt. Ltd., Block No.221, Village- Palsana, Surat is indulging in releasing of untreated waste water directly into open drain and also in nearby agricultural lands. Besides, it is also alleged therein that the said mill is burning chimney in night time, emitting black smoke in open air, which is adversely affecting the health of local residents.</p>	<p>During visit, Generated effluent from the mfg process is partly reused for blanket washing &amp; in scrubber while remaining is being discharged in to CETP – PEPL for further treatment and disposal through O/G trap, Screen bar &amp; w/w collection cum neutralization tank. Unit has obtained membership of M/s. CETP of PEPL. No illegal waste water discharged observed. Coal is used as a fuel with mechanized auto fuel feeding system. One flue gas stack sample is collected from stack attached to Boiler. During inspection ambient air quality is observed normal within premises as well as surrounding area.</p>



ANALYSIS REPORT FOR  
WATER / WASTE WATER SAMPLE

Annexure - D

Gujarat Pollution Control Board, Surat

Plot No. 11-12/2,3

GIDC - Pandesara

Surat - 394221

Tele:(0261) 2442696

Sample ID:432473 - Analysis Completion:18/04/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB  
Inward : 50840

TEST REPORT

Test Report No. : 50840

Date: 18/04/2024

1. Name of the Customer : Krishna Dyeing & Printing Mills Pvt. Ltd. - 38299
2. Address : PLOT NO. 221,, VILL. JOLWA,,  
JOLWA-394305, Taluka : Palsana, District : Surat, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab, (Insp Type : ROU-Routine Visit)
4. Sample Collected By : MR. BHAVESHGIRI CHANDUGIRI GOS
5. Quantity of Sample Received : @5 lit
6. Code No. of the Sample : 432473
7. Date & Time of Collection & Inwarding : 06/04/2024 , (1430 to 1430) & 08/04/2024
8. Date of Start & Completion of Analysis : 08/04/2024 & 18/04/2024
9. Sampling Point : From Final outlet of Industry ~
10. Flow Details (Remarks) : Yes
11. Mode of Disposal : Into CETP-PEPL through u/g pipeline
12. Ultimate Receiving Body : CETP OF PEPL
13. Temperature on Collection : 31 & pH Range on pH Strip :@ 7 to 8 on pH strip
14. Carboys Nos for : Barcode & Color & Appearance :Brownish
15. Water Consumption & W.W.G (KLPD) : Ind :1455.000 , Dom :20.000 & Ind :1050.000 , Dom :20.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part - 9) - 1984(Reaffirmed 2006)	Ambient oC - 60 oC	31
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 - 14 pH value As or	8.38
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	2 - to 99 Hazen & 1-50	20
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 - 200000 mg/L	1654
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 - 10000 mg/L	128
6	Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard M	1 - 50000 mg/l	445
7	Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	2-40mg/l	196
8	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(	5.0- 50000 mg/l	437
9	Oil & Grease	mg/l	Liquid - Liquid Partition Gravimetric method. (5520 B	01 - 1000 mg/l	5.2
10	Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extra	0.1 - 50 mg/l	0.33
11	B.O.D (3 Days 27oC)	mg/l	3 - Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05-50000 mg/l	126

**Laboratory Remarks** : Freeze By:445-lab\_445 Dt.: 18/04/2024

  
J.D.OZA, Lab Head

**Field Observation :**

Note : 1. \* - These parameters are NOT covered under the scope of NABL.

2. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
3. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
5. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
6. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
7. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
8. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23rd Edition by APHA.
9. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.

**ANALYSIS REPORT FOR AIR****TYPE : Stack-Flue Gas**

Gujarat Pollution Control Board

Surat

Plot No. 11-12/2,3

GIDC - Pandesara

Surat - 394221

Tele:(0261) 2442696

Sample ID:432474 - Analysis Completion:16/04/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB

Inward : 50834

1. Name & : Krishna Dyeing & Printing Mills Pvt. Ltd. - 38299  
2. Address of the Unit : PLOT NO. 221,, VILL. JOLWA,,-  
JOLWA - 394305,Taluka : Palsana, District : Surat, GIDC : Not In Gidc  
3. Nature of Sample : REP-Representative/Grab , (Insp Type : ROU-Routine Visit)  
4. Sample Collected By : MR. BHAVESHGIRI CHANDUGIRI GOS  
5. Date & Time of Collection & Receipt : 06/04/2024, (1445 to 1515)  
6. Date of Start & Completion of Analysis : 08/04/2024 & 16/04/2024  
7. Sampling Point : From stack attached to Boiler through APCM ~  
8. Fuel : Coal + Lime dosing  
9. APCM : MCS+ESP  
10. Thimble & Weight (gm) : 3/4488  
11. Temperature on Collection : 38-Ambient & Volume-Absord Media : 50 ml for SO<sub>2</sub> & 25 ml for NO<sub>x</sub>  
12. Volume-Gas Passed : PM: 485 lit., SO<sub>2</sub>: 57 lit. & NO<sub>x</sub> : 1481 ml  
13. Parameters : 3 & Oper Time(Min) : 30 minutes

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	149
2	SO <sub>2</sub> -Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	5 – 500 mg/NM3	14.23
3	NO <sub>x</sub> -Stack	PPM	IS:11255(Part-7), 2005	5 – 500 mg/NM3	3.68

**Laboratory Remarks** : Freeze By:445-lab\_445 Dt.: 18/04/2024

J.D.OZA, Lab Head

Field Observation :



Annexure - E  
**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

R.P.A.D.

**Show Cause Notice**

WHEREAS you are having an industrial plant namely M/s. Krishna Dyeing & Printing Mills. Pvt. Ltd located at Plot No: 221, Village: Jolwa - 394305, Tal: Palsana, Dist: Surat.

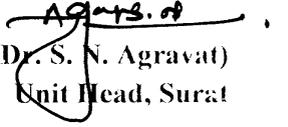
AND WHEREAS, the Board has granted Consolidated Consent and Authorization, AWII-125137, valid up to 20/01/2028.

AND WHEREAS, during visit of your industrial plant on 06/04/2024 by the Board Officials, it was observed that:

- You have installed TFH (8000 U) and started its operation without prior CCA of the Board.

In view of the above, you are called upon to show cause within 7 days why legal action should not be initiated against your industry for contravening the provisions of the Environmental Laws.

For and on behalf of  
Gujarat Pollution Control Board,

  
(Dr. S. N. Agrawat)  
Unit Head, Surat

NO: GPCB/CCA-SRT-1403(2)/ID: 38299/

Date:

Issued to:

M/s. Krishna Dyeing & Printing Mills. Pvt. Ltd.

Plot No: 221,

Village: Jolwa - 394305,

Tal: Palsana, Dist: Surat.

Outward No: 809699, 25/04/2024

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

No: CCA-SRT-1403(2)/ID – 38299/

To,  
Shree Padmacharan  
A K Road, Fulpada  
Dist: Surat, Gujarat-395006.

**Sub:** Complaint against M/s. Krishna Dyeing & Printing Mills Pvt. Ltd.  
**Ref:** Your representation dated: 10/02/2024.

Sir,

With the reference to your representation against M/s. Krishna Dyeing & Printing Mills Pvt. Ltd., Inspection of above industry was carried out by Regional Office, Surat on dated 06/04/2024.

Based on the observations of inspection report, necessary action is being taken by the Board according to the provisions of Environment Laws.

This is for your information please.

For and on behalf of  
Gujarat Pollution Control Board,

  
(Dr. S. N. Agravat)  
Unit Head, Surat

Outward No: 809698, 25/04/2024

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>